

The Goa State Commission for Backward Classes (Amendment) Bill, 2018

(Bill No. 12 of 2018)

A

BILL

5 *further to amend the Goa State Commission for
Backward Classes Act, 1993 (Goa Act No. 13
of 1993).*

Be it enacted by the Legislative Assembly of
Goa in the Sixty-Ninth Year of the Republic of
India, as follows:—

10 **1. Short title and commencement** — (1) This
Act may be called the Goa State Commission for
Backward Classes (Amendment) Act, 2018.

(2) It shall come into force at once.

15 **2. Amendment of section 3.**— In Section 3 of
the Goa State Commission for Backward Classes
Act, 1993 (Goa Act no.13 of 1993), in sub-section
(2), in clause (d), for the word “Secretary”, the
word “Joint Secretary” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Secretary to the Government is a post of All India Service Officers governed by the cadre rules and at times due to limited number of IAS Officers it is difficult for an IAS Officer to manage the post of the Member Secretary of the State Commission for Backward Classes.

The Bill therefore seeks to amend section 3 of the Goa State Commission for Backward Classes Act, 1993 (Goa Act No. 13 of 1993) so as to enable the Government to nominate its Officer in the rank of a Joint Secretary or above as the Member Secretary of the said Commission.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

**MEMORANDUM REGARDING DELEGATED
LEGISLATION**

No delegated legislation is involved in this Bill.

Assembly Hall,
Porvorim-Goa
23rd July, 2018

(Manohar Parrikar)
C.M./Minister for Social Welfare

Assembly Hall
Porvorim-Goa.
23rd July, 2018

(Nilkanth Subhedar)
Secretary to the
Legislative Assembly of Goa

ANNEXURE

EXTRACT OF SECTION 3 OF THE GOA STATE
COMMISSION FOR BACKWARD CLASSES ACT, 1993
(GOA ACT NO. 13 OF 1993)

**Section 3:— Constitution of the State Commission
for Backward Classes-**

(1) The State Government shall constitute a body to be known as the State Commission for Backward Classes to exercise the powers conferred on , and to perform the functions assigned to it under this act.

(2) The Commission shall consist of the following Members nominated by the State Government:-

(a) a Chairperson, who is or has been a Judge of a High Court or District Judge or a person who is qualified to be appointed as a Judge of a High Court or as a District Judge;

(b) a social scientist;

(c) three persons, who have special knowledge in matters relating to backward classes; and

(d) a Member-Secretary, who is or has been an Officer of the State Government in the rank of a Secretary or above, to the Government.



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa State Commission for
Backward Classes (Amendment)
Bill, 2018**

(Bill No. 12 of 2018)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2018

